

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-503
IB-568/ND/2021

IN THE MATTER OF:

SS Group Pvt. Ltd.

.....Applicant

Vs.

Shiva Asphaltic Products Pvt. Ltd.

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 01.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Ranjit Kumar, Proxy Counsel

For the Respondent :

ORDER

Ld. Counsel on behalf of the Operational Creditor is present and submitted that the matter has been settled and sought time to file an application for withdrawal of the petition. It is noted that on the last date of hearing i.e. 09.05.2024, Ld. Counsel on behalf of the Operational Creditor had made the same statement. However, till now, no application for withdrawal has been filed. Last opportunity is given to the Operational Creditor to file an application for withdrawal, if so desire, failing which the matter will be proceeded further. List the matter on **05.08.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)